

LISTED ON: 24.11.2015

COURT NO.: 03

ITEM NO. : 02

SECTION XII
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTRODUCTORY APPLICATION NO. 1

(Application for C/Delay in filing of SLP)

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for C/delay in re-filing of SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.
CC....15560 OF 2015

K. T. Udayakumar

...Petitioner

-versus-

K. M. Thangavel & Ors.

...Respondents

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 18th September, 2015, when the Hon'ble Court was pleased to pass the following order:-

"List on 23.9.2015 along with Civil Appeal No. 7217 of 2013 and connected matters. "

Thereafter, the matter above mentioned was listed with main matter i.e. Civil Appeal No. 7217 of 2013 before the Hon'ble Court on 30th September, 2015, when the Hon'ble

"Mr. R. Basant, learned senior counsel, resumed his arguments at 10.35 a.m. and concluded at 11.35 a.m. Then, Mr. R. Venkataramani, learned senior counsel, started his arguments and concluded at 12.10 p.m. Mr. G.V. Chandrashekhar, learned counsel, made his submissions till 12.30 p.m. After that, Mr. Huzefa Ahmadi, learned senior counsel, started his arguments and concluded at 1.00 p.m.

....2/-

Thereafter, Mr. T.N. Raghupathy, learned counsel, Mr. S.N. Bhat, learned counsel, Ms. Nivedita Sharma, learned counsel, Mr. P.V. Shetty, learned senior counsel, and Mr. S.K. Jain, learned senior counsel, made their submissions for few minutes.

Hearing concluded.

Judgment reserved.

Written submissions may be filed within one week from today."

AND LASTLY the matter above mentioned was again listed before the Hon'ble Court on 16th October, 2015, when the Hon'ble Court was pleased to pass the following order:-

"Hon'ble Mr. Justice Adarsh Kumar Goel pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice Anil R. Dave and His Lordship.

Civil appeal No.7217/2013 is allowed, all the pending applications stand disposed of and the connected Special Leave Petitions may be listed for hearing separately for consideration on 24th November, 2015, in terms of signed Reportable Judgment.

All the pending applications stand disposed of."

It is submitted that pursuant to Hon'ble Court's Order dated 18th September, 2015, the instant matter has been tagged with Civil Appeal No. 7217 of 2013.

It is further submitted that the above mentioned Special Leave Petition is barred by time by 48 days and the same was defective. After curing the defects, the Counsel has re-filed the Special Leave Petition which is also barred by time by 366 days and Counsel for the Petitioner has filed application for condonation of delay in re-filing the Special Leave Petition.

...3/-

It is further submitted that the main matter i.e. Civil Appeal No. 7217 of 2013 was allowed as per Court's order dated 16th October, 2015 and the instant matter will be listed separately on 24th November, 2015 in terms of Signed Reportable Judgment which is reported in 2015(11) SCALE 643.

The applications in the matter above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 23rd day of November, 2015.

ASSISTANT REGISTRAR

Copy to : Mr. G. Balaji, Advocate

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ASSISTANT REGISTRAR